

seized by the Customs Officer, but on finding that the crew were Pakistan Nationals, had no passport or visa, and had arrived in suspicious circumstances, the Customs Officer handed them over to the Police for interrogation.

(f) The crew were released by the Police on the 23rd December 1952 with a warning that they will not be permitted to re-enter India without valid passports and visas if they proceeded to Goa.

(g) and (h). The result of investigations made in the matter is as follows:—

The Launch 'Padam' was boarded and searched by a Customs Officer at Bombay before departure and nothing objectionable was found. The goods seized at Ratnagiri were picked up by the Launch unauthorisedly perhaps after leaving Bombay. The spare parts of the machinery found on board at Ratnagiri, were intended for the use of the Launch as also of another one belonging to the same owner which is operating in Goa and the other articles were meant for the use of the crew.

The Collector of Central Excise, Bombay, who adjudicated the case, imposed a penalty of Rs. 100/- on the master of the vessel and Rs. 400/- on the owners thereof under section 167(16) read with section 167(8) of the Sea Customs Act, 1878 (VIII of 1878). The goods were allowed to be exported on the condition that the owner executed a bank's guarantee for Rs. 4,000/- or deposited an equal amount in cash binding themselves to re-import the machinery, namely, the welding generator in two parts and two lighting sets with engine along with the Motor Launch..

The Police released the crew with a warning as a result of a decision taken by the Bombay Government.

#### REVISION PETITIONS REGARDING ALLOTMENT OF LANDS

879. **Shri Madhao Reddi:** Will the Minister of Rehabilitation be pleased to state the number of revision petitions regarding the allotments of lands (rural section) in the Punjab State which could not be disposed of by the Custodian-General, Provincial Custodian, and Provincial Additional Custodian of Evacuee Property up to the 21st July, 1952?

**The Minister of Rehabilitation (Shri A. P. Jain):**

Custodian General	946
State Custodian	36
State Additional Custodian (R)	1134.

#### EXCISE DUTY ON BIDI TOBACCO

880. **Shri Jasani:** Will the Minister of Finance be pleased to state the total amount (State-wise) of Excise Duty recovered on account of Bidi Tobacco in the year 1952-53 by the Central Government?

**The Deputy Minister of Finance (Shri M. C. Shah):** A statement is laid on the Table of the House. [Sec Appendix VIII, annexure No. 16.]

#### M.E.S. CONTRACTS

881. { **Sardar Hukam Singh:**  
**Shri Bahadur Singh:**

(a) Will the Minister of Defence be pleased to state whether the M.E.S. contracts for the sums above one lakh of rupees are sanctioned by the Chief Engineer of the Command?

(b) What was the number of such contracts sanctioned by the Eastern, Western and Southern Commands respectively during the post-Partition period?

(c) What was the total value of such contracts?

(d) What was the total value of the works completed upto the 31st December, 1952?

(e) What was the amount paid out of the sum referred to in part (d) above?

**The Minister of Defence Organisation (Shri Tyagi):** (a) Yes.

(b) to (e). A statement is placed on the Table of the House. [See Appendix VIII, annexure No. 17.]

#### CONTRACTS FOR WORKS DONE BEFORE AUGUST 1947

882. { **Sardar Hukam Singh:**  
**Shri Bahadur Singh:**

(a) Will the Minister of Defence be pleased to state whether any claims on account of contracts for works done before August, 1947 for Defence Departments (M.E.S., Army Remount and others) were referred to Pakistan for verification after Partition?

(b) If so, what was the value of the claims so referred?

(c) What is the value of the claims verified so far by Pakistan?

(d) Have payments of all verified claims been made?

**The Minister of Defence Organisation (Shri Tyagi):** (a) Yes. 2396 claims were referred to Pakistan authorities.

(b) 78.48 lakhs.

(c) 10-15 lakhs;  
 (d) Claims totalling Rs. 9-11 lakhs have been paid. A sum of Rs. 1-04 lakhs out of the verified claims has yet to be paid.

#### INSTITUTES FOR DISPLACED BOYS

883. { **Sardar Hukam Singh:**  
**Shri Bahadur Singh:**

Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced boys of school going age in Delhi;

(b) the number of such boys admitted in Delhi schools; and

(c) the number of institutions specially started for these boys?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

#### GRANTS FOR SOCIO-ECONOMIC UPLIFT OF Adivasis

884. **Shri Sanganna:** (a) Will the Minister of Home Affairs be pleased to state, out of the Central grants placed at the disposal of the States for socio-economic uplift of Adivasis and the Scheduled Castes during the financial year 1952-53, what ratios of distribution under the following heads have been adopted by the respective States (i) Education (ii) Agriculture (iii) Construction of rural roads and (iv) Supply of water in the rural areas?

(b) What proportions do the contributions made by the respective States under the above Heads bear to the Central Grants?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). A statement showing the grants given under Article 275 of the Constitution to the various State Governments for the implementation of schemes for the welfare of Scheduled Tribes and raising the level of administration of Scheduled Areas is laid on the Table of the House. [See Appendix VIII, annexure No. 18.]

There is no provision in the Constitution for giving grants to States for the welfare of Scheduled Castes.

#### IMPHAL TOWN FUND

885. **Shri Rishang Keishing:** Will the Minister of States be pleased to state:

(a) the annual income and expenditure of the Imphal Town Fund during the years 1951-52 and 1952-53;

(b) the main sources of income and Heads of expenditure during the above mentioned years;

(c) when, how and who generally makes the budget estimates and allotments in respect of the Imphal Town Fund;

(d) who generally audits the account of the Imphal Town Fund; and

(e) how the tax payers can know the annual income and expenditure of the Imphal Town Fund?

**The Minister of Home Affairs and States (Dr. Katju):** (a)—

Year	Income	Expenditure
1951-52	Rs 1,86,154-14-9	Rs. 88,371-4-6
1952-53 (April 1952 to February 1953)	Rs. 2,62,629-7-9	Rs. 2,25,650-15-10

(b) A statement showing the details is placed on the Table. [See Appendix VIII, annexure No. 19.]

(c) The Town Fund Committee prepares the Budget Estimates and allotments in the month of March of every year subject to the approval of the Chief Commissioner.

(d) The Accountant General, Assam.

(e) The information can be obtained from the Town Fund Committee Office.

#### TRANSFER AND VERIFICATION OF G.P.F. AND PENSION CLAIMS BY PAKISTAN

886. **Shri Gidwani:** (a) Will the Minister of Rehabilitation be pleased to state whether the provisions of Indo-Pakistan agreement with regard to the transfer and verification of the General Provident Fund and Claims for pension have been implemented by Pakistan?

(b) What is the aggregate sum for which such claims have been filed under different categories up to the 31st January, 1953?

(c) What is the amount verified by Pakistan?

(d) What amount has been paid to claimants so far?

(e) Has any amount of money been received from Pakistan with regard to these claims?